

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/TT/2016

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 30.12.2016

In the matter of:

Determination of transmission tariff for Raipur Pooling Station – Wardha 765 kV D/C second line with bay extension and equipment at 765kV Raipur Pooling station & Wardha substation under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Trading Company Limited,
Shakti Bhawan, Rampur
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,
5th floor, Prakashgad,
Bandra (East),
Mumbai-400 051



3. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007
4. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001
5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Limited,
3/54, Press Complex, Agra - Bombay Road
Indore-452 008

.....Respondents

For petitioner : Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Rajeev Kumar Gupta , MPPMCL

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff for Raipur Pooling Station –



Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling station and Wardha Sub-station under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. The details of the elements covered in the instant petition are as follows:-

Name	Scheduled COD as per IA	Anticipated COD as per RCE	Delay as per IA
Raipur Pooling Station – Wardha 765 kV D/C second line	24.1.2015	1.1.2017	23 months and 7 days

3. The matter was heard on 15.12.2016, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant asset.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central



Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run, which will be considered at the time of grant of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order for the years 2016-17 and 2017-18.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are given overleaf:-



(₹ in lakh)	
2016-17 (pro-rata)	2017-18
7603.57	32013.35

B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2016-17 (pro-rata)	2017-18
6082.86	25610.68

8. The Annual Fixed Charges allowed in this order shall be applicable from the actual date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The petitioner is directed to submit the following information on affidavit with an advance copy to respondents by 9.1.2017:-

(a) Details of reason for delay and chronology of the time over run along with documentary evidence in the following format:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

(a) Actual COD alongwith trial operation certificate from RLDC;



- (b) Status of the commissioning of the generation projects associated with the transmission system;
- (c) CEA certificate under Regulation 43 of CEA (measures related to safety & electric supply) Regulations, 2010 for the assets covered in the instant petition;
- (d) Auditor certificates along with all Tariff Forms based on actual COD;
- (e) Details of capital cost as on COD on accrual basis, un-discharged liabilities as on COD and actual discharge of such liabilities (by payment) made during 2014-19 tariff period, duly certified by the Auditor;
- (f) In Form-4A (Statement of capital cost), indicate the liability included in the Gross Block;
- (g) Whether entire amount of initial spares claimed has been discharged as on COD? If not, submit the year wise details of liability discharged and undischarged w.r.t. initial spare. Also clarify whether the undischarged liability as on COD for initial spares are adjusted in estimated additional capitalisation or not;
- (h) Computation of interest during construction for the asset from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual Date of Commercial Operation (in case the actual COD falls after scheduled COD) ;
- (i) Confirm whether the proposed loan as mentioned in Form 9C pertains to Bond Series LIV; and
- (j) Is there any asset de-capitalised/replaced on commissioning of the instant assets?, if so, details of de-capitalised/replaced asset (i.e. date of capitalization of replaced asset, gross Block, accumulated depreciation till the date of replacement.) along with the details of petition Nos. in which the tariff of the replaced assets are claimed by the petitioner.

10. The Commission further directed the petitioner to submit the editable soft copy in excel format with links for the information sought in point (h) above by 13.1.2017.



11. The Commission directed the respondents to file their reply by 30.1.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 10.2.2017. The information sought above is in term of the Commission's order dated 6.5.2016 in Petition No. 8/SM/2016 which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, information is not filed within the said date, the matter shall be placed before the Commission for necessary orders.

12. The petitioner is directed that in all future petitions all relevant documents as per the checklist in order dated 6.5.2016 in Petition No. 8/SM/2016 shall be filed.

13. The petition shall be listed for hearing on 21.2.2017 for final hearing.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

